(1)

BEFORE THE NATIONAL GREEN TRIBUNAL,

CENTRAL ZONAL BENCH, BHOPAL

OA No. 77/2020(CZ)

IN THE MATTER OF:

AARYA SHRIVASTAVA .....**APPLICANTS**

VERSUS

UNION OF INDIA & ORS. .....**RESPONDENTS**

COMPLIANCE REPORT ON BEHALF OF RESPONDENT NO. 5

Most Respectfully Showeth:

1. That, the present matter is a pending disposal before this Hon'ble Tribunal for the submission of an action taken by the Respondents regarding the removal of encroachment/unlawful structures at the banks of southern part of upper lake popularly known as Bhadbhada Bridge, Bhopal.

2. That, the Hon'ble Tribunal directed the Respondent No.5 to submit the report for the compliance done regarding the encroachments in upper lake for shifting approximately 227 slum dwellers near Bhadbhada.

3. That, as per the directions of the order dated 28.02.2022 of the Hon'ble Tribunal, a Joint Committee of the members (the Executive Engineer of the Bhopal Nagar Nigam, the Executive Engineer of the MPPCB, the Superintendent Engineer of the Bhopal Nagar Nigam, the Regional Officer of the MPPCB and the Officer Incharge of the State Wetland Authority) prepared the report. The Report of the Joint Committee humbly submits the details of action taken;

3.1 Sewage treatment and utilization, including in-situ remediation.

3.2 Interception and diversion of sewage/Sullage drains to ST and returning completely treated water for recharging of water bodies to maintain water levels, maintaining water quality.

3.3 Maintaining flood plain level of lakes free from any further encroachments and removing existing encroachments, as per directions given above, to enforce the law of the land.

3.4 Regular Monitoring mechanism to oversee the progress of execution in tandem with the State Level Wetland Authority.

3.5 Steps for mass awareness, involving citizens in conservation programmes.

A detailed report has also been submitted on the above mentioned actions. The copy of the status report has been annexed as **Annexure-I.**

4. However, in this particular case, the issue of the encroachments by the 227 violators has been taken care of by the Nagar Nigam, Bhopal. The Nagar Nigam,

Bhopal have given the letters to the Waqf Board and the Sub-divisional Magistrate in order to coordinate to determine the title of the encroached Lands.

5. The Superintendent Officer, Lake Conservation Cell, Nagar Nigam, Bhopal has issued a letter dated 07.07.2022 to the Chief Executive Officer, M.P. Waqf Board, Bhopal bearing letter no. 114 categorically asked to provide the title documents of the properties at Gram Kotra Sultanabad bearing khasra no. 262, 263, 264, 266, 26, 268, 270, 271, 297, 282, 284, 291, 293, 296, 301, 305, 306, 307, 130, 131 and 292. The Letter issued to the Chief Executive Officer, M.P. Waqf Board, Bhopal dated 07.07.2022 has been annexed as **Annexure-II.**

6. The Superintendent Officer, Lake Conservation Cell, Nagar Nigam, Bhopal has also issued a letter dated 07.07.2022 to the Sub-divisional Officer, T.T. Nagar Vrat, Bhopal bearing letter no. 118 categorically asked to provide the title documents of the properties at Gram Kotra Sultanabad bearing khasra no. 262, 263, 264, 266, 267, 268, 270, 271, 297, 282, 284, 291, 293, 296, 301, 305, 306, 307, 130 and 131. The Letter issued to the Sub-divisional Officer, T.T. Nagar Vrat, Bhopal dated 07.07.2022 has been annexed as **Annexure-III.**

7. Thereafter, a meeting was also being called upon 12.07.2022 including the Executive Director and Member Secretary of the State Wetland Authority, Bhopal, the Additional Collector, Bhopal, the Commissioner of the Bhopal Nagar Nigam, the Chief Engineer of the MP Piped Water Supply Management, Bhopal, the Chief Engineer of the Water Resources Department, Bhopal and the Regional Officer of the MPPCB who discussed the issues with respect to the investigation of the title documents of the encroached area and the rehabilitation of the Encroachers. The copy of the Letter dated 12.07.2022 has been annexed as **Annexure-IV.**

8. That, Housing for all Department of Nagar Nigam, Bhopal vide order dated 10.08.2022 constituted a Committee for the work of survey verification, relocation of the encroachers and the other miscellaneous work related to the same. In lieu of the same it is also been duly informed to the Superintendent Engineer, Lake Conversation cell, Nagar Nigam, Bhopal vide letter dated 24.08.2022 that the survey verification is under process by the constituted team and after the completion of the survey, the encroachers will be removed and will be relocated. The copy of the letter dated 24.08.2022 and the order dated 10.08.2022 has been annexed as **Annexure-V(Colly.).**

9. All the necessary steps have been taken for the removal of the encroachments in coordination with the concerned departments of the state. That in view of the compliance of the order of the Hon'ble Tribunal, it is to be noted that the work is still under progress it can safely be concluded that Respondent no.5 is abiding by all the provisions of law and is duly taking care of all the responsibilities regarding the protection of the environment and natural resources.

10. That, the Respondent no.5 by way of an affidavit filed along with the present Compliance report is also giving reassurance before this Hon'ble Tribunal that the order made by the Hon'ble Tribunal is complied with.

RESPONDENT NO. 5

DATED: 24.08.2022 THROUGH

BHOPAL

GUNJAN CHOWKSEY

ADVOCATE

3

BEFORE THE NATIONAL GREEN TRIBUNAL,

CENTRAL ZONAL BENCH, BHOPAL

OA No. 85/2021(CZ)

NOTARY GOVT. OF INDIA SPECIAL ADHESIVE

IN THE MATTER OF:

AARYA SHRIVASTAVA ..... **APPLICANT**

VERSUS

UNION OF INDIA & ORS. ..... **RESPONDENTS**

AFFIDAVIT

I, Santosh Gupta, S/o Lt. C. L. Gupta , aged 58 years on behalf of Bhopal Municipal Corporation, Bhopal, (M.P.), do hereby solemnly affirm and declare as under: -

1. That I am the Authorised Signatory of Bhopal Municipal Corporation situated at Mata Mandir, Bhopal and as such, I am competent to swear this affidavit.

2. That the accompanying report has been drafted under my instructions and the contents of the same are true and correct. Facts stated therein are also true and correct to my knowledge and believed by me to be correct.

NOTARY SANJAY K. PALIWAL GOVT. OF INDIA

DEPONENT

VERIFICATION

Verified at Bhopal on this 24/8 day August 2022 that the facts stated in the application and contents mentioned in the paras of my affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

'ED BY ME

IDENTIFIED BY ME
Name : Pankaj K. Gautam.
Address : F-6 Rajhetkrishnacomplex.
M.P.Nagar Bhopal Zone-2
Signature

SWORN BEFORE ME
24/8/2022
SANJAY PALIWAL
NOTARY & SOVOC MP
BHOPAL (M.P.) INDIA

DEPONENT

ANNEXURE - I

(4)

Status Report

Subject: Status report in compliance of the order passed by Hon'ble NGT Central Zone Bench, Bhopal on dated 28.02.2022 in case No. OA 07/2018 (M.Y.Chaudhary V/s Bhopal Municipal Corporation & Ors) with 77/2020 (Ms. Aarya Shrivastava V/s Union of India & Ors.)

With reference to the above case Hon'ble NGT has passed an order on dated 28.02.2022 and instructed the concern departments to submit the action taken report on the following points:-

1. Sewage treatment and utilization, including in-situ remediation.
2. Interception and diversion of sewage/Sullage drains to STP and returning completely treated water for recharging of water bodies to maintain water levels, maintaining water quality.
3. Maintaining flood plain level of lakes free from any further encroachments and removing existing encroachments, as per directions given above, to enforce the law of the land.
4. Regular Monitoring mechanism to oversee the progress of execution in tandem with State Level Wetland Authority.
5. Steps for mass awareness, involving citizens in conservation programme.

In view of above direction, a meeting of officers of concern departments has been organized on dated 17.03.2022 and on dated 08.07.2022 by the District administration Bhopal. The officers of Nagar Nigam Bhopal, State Wetland Authority& MPPCB Bhopal have attended the meeting.In the meeting the point wise action taken by the concern departments in reference to the above direction are discussed and as per the information provided by the concerned departments, the present status is given as under:

Point no. 01:- Sewage treatment and utilization, including in-situ remediation

In reference to the Sewage treatment and utilization, including in-situ remediation, Bhopal Municipal Corporation has submitted information and the copy is enclosed as **Annexure-1**. As per the information submitted by BMC the main points are as under:-

1. The sewage collection, treatment and disposal of Bhopal city is covered under AMRUT-1 (Sewage) project to prevent the sewage flow into the lake and river catchments.
2. The total cost of the AMRUT-1 Project is 442 crore and the works involves under this projects are renovation of existing sewerage system, laying of new sewer line, construction of sewage pump house and sewage treatment plants.
3. The AMRUT-1 is mainly consist of three projects based on the catchment area covered under the scheme. The details are as under:-
    1. Shahpura Project
    2. Bhoj Wetland Project
    3. Kolar Project.

The details of work covered under these three projects are as under:-

1) Shahpura Project(Cost-135 Crore):-

No.	Particulars	Unit	Location	Capacity
01	Sewage Treatment Plant	04 nos.	a) ChaarImaly	4.5 MLD
			b) Jamuniya cheer	3.5 MLD
			c) Neelbad	6.0 MLD
			d) Bansal Hospital	9.50 MLD
02	Sewage Pump House	13 nos.		
03	Sewerage Network	100Km.	-	-

2) Bhoj Wetland Project (Cost- 145 Crore):-

No.	Particulars	Unit	Location	Capacity
01	Sewage Treatment Plant	03 nos.	a) Shrine Naala	5.0 MLD
			b) Professor Colony	2.0 MLD
			c) Maholi Dhamkheda	35 MLD
02	Sewage Pump House	06 nos.	-	-
03	Sewerage Network	52 Km.	-	-
04	Renovation of existing Sewage Pump House	15 nos.	-	-

3) Kolar Project (Cost-162 Crore):-

No.	Particulars	Unit	Location	Capacity
01	Sewage Treatment Plant	02 nos.	a) Sankhedi	32 MLD
			b) Maksi	20.50 MLD
02	Sewage Pump House	08 nos.	-	-
03	Sewerage Network	168Km.	-	-

4. The work completed under the project includes the construction of 27 sewage pumping stations, renovation of 15 sewage pumping stations, construction of 9 sewage treatment plant sand laying of sewerage network of 320 Km length.
5. Presently 30000 households sewage connection with sewerage network are completed and 18000 houses sewage connection are under progress. In this way total 1,26,000 houses sewage connection are connected with sewerage network.
6. Approximately 45 percent of the Bhopal city is covered under the sewerage network in which sewage is collected through sewerage system and conveyed to the corresponding STP.
7. The remaining part of the Bhopal city will be covered under AMRUT-2.0for which the work of DPR preparation is in progress. The cost of the DPR is 950 Crore.

(5)

Point No. 02 :- Interception and diversion of sewage/Sullage drains to STP and returning completely treated water for recharging of water bodies to maintain water levels, maintaining water quality

The details as provided by BMC in **Annexure – I** are as under:

1. The sewerage network is laid down in the various part of the Bhopal city to intercept the sewage flow before discharging into Upper lake, Lower lake, Siddiki Hasan Talab, Motia Talab, Baagh Munshi Hussain Talab, Shahpura Talab and river Kaliasoot and diverted it to STPs.
2. Out of 68 drains 57 no of drains are intercepted and diverted through sewage network to the STPs. Now remaining 11 drains will be intercepted under the AMRUT -2.0 (Sewage) Scheme of the Central Government at the earliest in Bhopal city.
3. Presently 17 nos. sewage treatment plants are operative. The details of STPs are as per **Annexure-II.**
4. Sewage being treated as per the CPCB norms and treated water has utilized in flushing, gardening, agriculture purpose, fire brigade and road sweeping.

Point No.03:- Maintaining flood plain level of lakes free from any further encroachments and removing existing encroachments, as per directions given above, to enforce the law of the land

In reference to above point the details are provided by State Wetland Authority and BMC is given as under:

1. The flood plain levels of Upper lake as full tank level (FTL) and zone of influence (ZOI) are described in Environment Department, Government of Madhya Pradesh vide order dated 16.03.2022. The copy is enclosed as **Annexure-III.**
2. As per information provided by Nagar Nigam Bhopal action is being taken to restrict any further encroachment by running anti encroachment drive time to time.
3. Nagar Nigam Bhopal has identified 227 nos. of encroachments in upper lake catchment area near Bhadbhada. For shifting these habitants from the present location, BMC has offered the houses in the "housing for all" scheme of the Government of India to these residents but they refused the offer by saying that the land belong to Waqf Board. BMC is pursuing with Waqf board and SDM T.T. Nagar to certify ownership of the disputed encroached land. The copy of correspondence with Wakf board and SDM T.T. Nagar Bhopal as per **Annexure-I.** The matter of removal of these encroachments by BMC and District Administration is in progress.

Point No.04:- Regular monitoring mechanism to oversee the progress of execution in tandem with State Level Wetland Authority

In reference to above point the details are provided by State Wetland Authority and BMC is given as under.

1. To comply with the instructions of Hon'ble NGT, an interdepartmental Committee under the chairmanship of collector Bhopal is constituted by State .This committee will regularly review the progress of compliance of instructions given by Hon'ble NGT. The Committee has representation from Bhopal Nagar Nigam, State Wetland

Authority, MP PCB, EPCO, Chief Medical Officer Bhopal district, Public Health Engineering. Department and SDMs of Bhopal District. The committee will work in tandem with the state wetland Authority and Wetland conservation Rules 2017. The copy of order is enclosed as **Annexure-IV**

2. It is also submitted that to conserve and protect lakes and wetlands, GoMP Department of Environment has constituted District Wetland Conservation Committees. These committees will work under the overall guidance of State Wetland Authority.
3. GoMP has also issued a detailed order delineating the Bhoj wetland boundary, FTL and 50 meters boundary and defining the Zone of Influence. Based on these and as per the Wetland Rules and subsequent Guidelines issued by MoEFCC, Prohibited, Regulated and Permitted activities have been identified and announced.
4. The Lake Conservation Cell of Municipal Corporation Bhopal, regularly monitoring and taking action to prevent encroachment within 50 meters from the FTL. Continuous cleaning of the lakes and removing of silt from drains, plantation around periphery of lake and operation of fountains to maintain the ecosystem of lake. The interdepartmental officers meeting organized on dated 08.07.2022 in the presence of Deputy Collector minutes of meeting are enclosed as **Annexure-V**

Point No.05:- Steps for mass awareness, involving citizens in conservation programme.

For creating mass awareness among the citizens towards the conservation of water bodies of state various activities are being performed. The details are as under:-

1. The water quality parameters of different water bodies of state are being displaying through LED display board at various locations of state by MPPCB for public observation.Water quality monitoring data are also available on web portal www.mppcb.nic.in.
2. Special mass awareness programs are conducted to aware the public not to immerse the idols into the water bodies during Murti Visarjan occasion. Also as per the guidelines of CPCB separate ponds are constructed for immersion of idol during Murti Visarjan to prevent the water pollution in water bodies.
3. MPPCB conducted special awareness program and exhibitions during festivals and melas organized on the banks of rivers.
4. Sign boards are placed along the periphery of water bodies for the mass awareness.

R.K. Gupta
Executive Engineer
Nagar Nigam, Bhopal

Ashok Bisen
Executive engineer
MPPCB, Bhopal

Santosh Gupta
Superintendent Engineer
Nagar Nigam, Bhopal

Brajesh Sharma
Regional Officer
MPPCB, Bhopal

Lokendra Thakkar
Officer Incharge
State Wetland Authority

ANNEXURE - II

(8)

कार्यालय नगर पालिक निगम भोपाल

झील संरक्षण प्रकोष्ठ

नगर निगम रेस्ट हाउस, श्यामला हिल्स भोपाल

क. 114 /अधी यंत्री / झी स प्रको / 2022–23 भोपाल दिनांक 7/7/22

प्रति,

मुख्य कार्यपालन अधिकारी,
म.प्र.वक्फ बोर्ड, भोपाल।

विषय:– 100 वर्ष पुरानी भदभदा भोपाल के पास स्थित आवादियों को भू– माफियां के इशारे पर ग्रीन बेल्ट बताते हुए हटाने के संबंध में ।

संदर्भ:–
1. कलेक्टर कार्यालय का पत्र कमांक 5455 / शिकायत / 2021 / भोपाल दिनांक 31.12.2021।
2. इस कार्यालय का पत्र कमांक 315 / अ.आ.क / न.नि.भो. / भोपाल दिनांक 20.01.2022.
3. इस कार्यालय का पत्र कमांक 361 / अ.आ.क / न.नि.भो. / भोपाल दिनांक 17.02.2022
4. माननीय एन.जी.टी. सेन्ट्रल जोन भोपाल में प्रचलित प्रकरण कमांक 77 / 20 (सी.जेड.) में पारित 5. आदेश के अनुपालन में।
5. अपर आयुक्त कक्ष का पत्र कमांक 377 भोपाल दिनांक 23.02.2022।
6. इस कार्यालय का पत्र कमांक 11 / अ.यं. / न.नि.भो. / 2022 भोपाल दि. 11.04.2022

—0—

उपरोक्त संदर्भित विषयांतर्गत लेख है कि माननीय राष्ट्रीय हरित अधिकरण प्राधिकरण में प्रचलित प्रकरण क. ओ.एन. कमांक 77/20 (सी.जेड.) मेसर्स आर्या श्रीवास्तव विरूद्ध यूनियन आफ इंडिया व अन्य में पारित आदेश के परिपालन में वडे तालाव के किनारे भदभदा के पास स्थित झुग्गियों का विस्थापन कार्य किया जाने हेतु ग्राम कोटरा सुल्तानावाद प.ह.न. 40, खसरा नंवर 262, 263, 264, 266, 26, 268, 270, 271, 297, 282, 284, 291, 293, 296, 301, 305, 306, 307, 130, 131 एवं 292 के खसरे के स्वामित्व से संवंधित जानकारी आपसे चाही गई थी परंतु वांछित जानकारी आज दिनांक तक अप्राप्त है।

अतः आग्रह है कि वांछित जानकारी यथाशीघ्र इस कार्यालय को उपलब्ध कराने का कष्ट करें ताकि प्रकरण में आवश्यक कार्यवाही कर माननीय एन.जी.टी सेंट्रल जोन भोपाल को सुनवाई दिनांक 25.07.2022 को अवगत कराया जा सके।

अधीक्षण यंत्री
झील संरक्षण प्रकोष्ठ
नगर निगम भोपाल
भोपाल दिनांक 7/7/22

पृ.क्र. 115 /अधी.यंत्री. / झी.सं. प्रको. / 2021

प्रतिलिपि :–

1. आयुक्त नगर निगम भोपाल की ओर उनके निज सचिव के माध्यम से सूचनार्थ ।
2. अपर आयुक्त (अतिक्रमण शाखा) नगर निगम भोपाल की ओर उनके निज सचिव के माध्यम से सूचनार्थ ।
3. कार्यपालन यंत्री, झील संरक्षण प्रकोष्ठ की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

अधीक्षण यंत्री
झील संरक्षण प्रकोष्ठ
झील संरक्षण प्रकोष्ठ

O/C

7/7/22

ANNEXURE - III

(9)

कार्यालय नगर पालिक निगम भोपाल
झील संरक्षण प्रकोष्ठ
नगर निगम रेस्ट हाउस, श्यामला हिल्स भोपाल

क्र 118 /अधी.यंत्री./झी.सं.प्रको/2022-23 भोपाल दिनांक 7/7/22

प्रति,

अनुविभागीय अधिकारी
टी.टी. नगर वृत्त,
भोपाल म.प्र.

विषयः- 100 वर्ष पुरानी भदभदा भोपाल के पास स्थित आवादियों को भू- माफियों के इशारे पर ग्रीन बेल्ट बताते हुए हटाने के संबंध में ।

संदर्भः- 1. कलेक्टर कार्या. का पत्र क. 5455/शिकायत/2021 भो. दिनांक 31.12.2021।
2. अपर आयुक्त कक्ष का पत्र क.'315 भोपाल दिनांक 20.01.2022।
3. इस कार्यालय का पत्र क 09/अ.यं./झी.सं.प्र./दिनांक 11.04.2022।

--0--

उपरोक्त संदर्भित विषयांतर्गत लेख है कि माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण क. ओ.एन. 77/20 (सी.जेड) आर्या श्रीवास्तव विरूद्व यूनियन आफ इंडिया व अन्य में पारित आदेश के परिपालन में बड़े तालाब के किनारें तालाब के संरक्षण एवं संवर्धन के दृष्टिगत भदभदा के पास स्थित झुग्गियों के विस्थापन कार्य हेतु ग्राम, कोटरा सुल्तानाबाद प.ह.न. 40 खसरा क्रमांक 262, 263, 264, 266, 267, 268, 270, 271, 297, 282, 284, 291, 292, 293, 296, 301, 305, 306, 307, 130 एवं 131 के खसरों के स्वामित्व संबंधी जानकारी (राजस्व रिकार्ड अनुसार) चाही गई है परंतु वांछित जानकारी अभी तक प्राप्त नही हुई है।

अतः पुनः आग्रह है कि वांछित जानकारी यथाशीघ्र इस कार्यालय को उपलब्ध कराने का कष्ट करें ताकि प्रकरण में आवश्यक कार्यवाही कर माननीय एन.जी.टी. सेंट्रल जोन भोपाल को सुनवाई दिनांक 25.07.2022 को अवगत कराया जा सके।

07/7/22

अधीक्षण यंत्री
झील संरक्षण प्रकोष्ठ
नगर निगम भोपाल

पृ.क्र 119 /अधी.यंत्री./झी.सं. प्रको./2021 भोपाल दिनांक 7.7.22

प्रतिलिपि :-

1. आयुक्त नगर निगम भोपाल की ओर उनके निज सचिव के माध्यम से सूचनार्थ ।
2. अपर आयुक्त (अतिक्रमण शाखा) नगर निगम भोपाल की ओर उनके निज सचिव के माध्यम से सूचनार्थ ।
3. कार्यपालन यंत्री, झील संरक्षण प्रकोष्ठ की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

7/7/22

अधीक्षण यंत्री
झील संरक्षण प्रकोष्ठ
झील संरक्षण प्रकोष्ठ

7/7/22

(10)

Annexure-V

कार्यालय, कलेक्टर (लिटिगेशन), भोपाल

कमांक / 257 / लिटीगेशन / 2022 भोपाल, दिनांक 12 / 07 / 2022

प्रति,

1. कार्यपालन संचालक एप्को एवं सदस्य
   सचिव,राज्य वेटलैण्ड प्राधिकरण
   पर्यावरण परिसर ई–5 अरेरा
   कालोनी भोपाल
2. अपर ,कलेक्टर
   जिला भोपाल
3. आयुक्त
   नगर निगम भोपाल
4. मुख्य अभियंता , लोक स्वास्थ्य यांत्रिकी विभाग
   भोपाल
5. मुख्य अभियंता जलसंसाधन विभाग
   भोपाल
6. क्षेत्रीय अधिकारी
   म0प्र0 प्रदूषण नियंत्रण बोर्ड
   भोपाल

विषय :– माननीय राष्ट्रीय हरित अधिकरण, प्रिंसिपल बैंच द्वारा याचिका O.A कमांक 07 / 2018 एम0वाय0 चौधरी विरूद्व म0प्र0शासन व अन्य एवं 77 / 2020 आर्या श्रीवास्तव विरूद्व भारत सरकार व अन्य के संबंध में दिनांक 8 / 07 / 2022 में हुई बैठक का कार्यवाही विवरण प्रेषित ।

––00–

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, प्रिंसिपल बैंच भोपाल द्वारा दिये गये निर्देश दिनांक 16.03.2022 के पालन मे दिनांक 08 / 07 / 2022 में हुई बैठक का कार्यवाही विवरण तैयार कर आपकी ओर संलग्न प्रेषित है ।

डिप्टी कलेक्टर
वास्ते कलेक्टर भोपाल

कार्यवाही विवरण

एनजीटी प्रकरण 07/2018 एवं 77/2020 में दिनांक 28 फरवरी 2022 को पारित आदेश के परिप्रेक्ष्य में दिनांक 08/07/2022 को कार्यालय कलेक्टर, भोपाल के सभाकक्ष में बैठक आयोजित की गई । बैठक पूर्व में आयोजित बैठक दिनांक 17/03/2022 के परिपेक्ष्य में अद्यतन स्थिति की समीक्षा हेतु आयोजित की गई । बैठक में सीवेज उपचार एवं उसका उपयोग, सीवेज का इंटरसेप्शन एवं डायवर्सन, जलस्रोतों की रिचार्जिंग, तालाबों के आस–पास अवैध निर्माण को रोकने, तालाबों में भूजल स्तर बनाये रखना तथा राज्य वैटलेण्ड प्राधिकरण द्वारा की गई कार्यवाही के मॉनिटरिंग मैकेनेजिम तथा जनजागृति हेतु कार्यक्रमों के संबंध में विभागवार चर्चा की गई, । बैठक में उपस्थित सदस्यों की सूची संलग्न है ।

बैठक में हुई चर्चा का बिन्दुवार विवरण निम्नानुसार है :–

1. राज्य वेटलेण्ड प्राधिकरण के अधिकारियों द्वारा बैठक में बताया गया कि प्रदेश के विभिन्न तालाबों के संरक्षण हेतु पर्यावरण विभाग द्वारा दिनांक 08/03/2022 को जिला वेटलेण्ड संरक्षण समिति का गठन किये जाने हेतु आदेश जारी किये गये हैं **(संलग्नक–1)** ।
2. बैठक में नगर निगम द्वारा अवगत कराया गया कि भोपाल शहर में अमृत योजना के तहत् शहर में सीवेज लाईन बिछाई गई है, 09 सीवेज ट्रीटमेंट प्लांट का निर्माण किया जा चुका है, 27 पम्पिंग स्टेशन का निर्माण पूर्ण हो चुका है तथा इस योजना में 96000 मकानों के घरेलू दूषित जल का उपचार किया जावेगा । तत्संबंध में नगर निगम द्वारा प्रस्तुत प्रतिवेदन संलग्न है **(संलग्नक–2)** । भोपाल शहर में अमृत योजना–2 की डिटेल प्रोजेक्ट रिपोर्ट तैयार करने की कार्यवाही प्रगति पर है, जिसकी लागत 950 करोड़ है । इस योजना में शहर की शेष सीवेज ट्रीटमेंट व्यवस्था को सम्मिलित किया जावेगा ।
3. बैठक में नगर निगम द्वारा बताया गया कि बड़े तालाब के किनारे भदभदा के समीप 227 अवैध निर्माण (घरों) को चिन्हित किया गया है एवं इन घरों को जिला प्रशासन के माध्यम से स्वत्व संबंधी जांच कराई जाकर विस्थापित करने हेतु कार्यवाही प्रगति पर है। इस संबंध में विवरण प्रस्तुत किया गया ।

4. नदी एवं तालाबों की जल गुणवत्ता को बनाये रखने के संबंध में जनजागृति कार्यक्रम पर बैठक में चर्चा हुई । मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड एवं नगर निगम द्वारा तत्संबंध में जानकारी प्रस्तुत की गई ।

बैठक में निर्णय पारित किया गया कि उपरोक्तानुसार एनजीटी प्रकरण 07/2018 एवं 77/2020 में दिनांक 28 फरवरी 2022 को पारित आदेश के परिप्रेक्ष्य में संबंधित विभाग समस्त जानकारी तैयार कर प्रस्तुत करेंगे ।

धन्यवाद के प्रस्ताव के साथ बैठक समाप्त हुई ।

.....

ANNEXURE - V (Colly.)

13

कार्यालय नगर पालिक निगम, भोपाल
प्रधानमंत्री आवास योजना (PMAY)
हाउसिंग फॉर ऑल प्रकोष्ठ (HFA CELL)
तृतीय तल, आई.एस.बी.टी. भवन, होशंगाबाद रोड, हबीबगंज, भोपाल -462011

क्र. 311..../एच.एफ.ए./2022 भोपाल, दिनांक 24/08/2022

प्रति,

अधीक्षण यंत्री
झील संरक्षण प्रकोष्ठ
नगर पालिक निगम, भोपाल

विषयः- बड़े तालाब के किनारे भदभदा के पास स्थित झुग्गियों के विस्थापन के संबंध में।

संदर्भः- आपका पत्र क्र. 157/अधी.यं./न.नि.भो./2022 दिनांक 08/08/2022

---00---

विषयांतर्गत लेख है कि माननीय एनजीटी सेन्ट्रल जोन भोपाल में प्रचलित प्रकरण अनुसार बड़े तालाब के किनारे भदभदा के पास स्थित झुग्गियों के सर्वे सत्यापन हेतु दिनांक 10/08/2022 को दल गठित किया गया था गठित दल द्वारा सर्वे सत्यापन का कार्य किया जा रहा है। सर्वे सत्यापन का कार्य पूर्ण होने के उपरांत एवं माननीय एम.आई.सी से स्वीकृति प्राप्त होने के पश्चात् झुग्गी विस्थापन की कार्यवाही की जावेगी।

कृपया उक्त प्रकरण में की गई कार्यवाही से अवगत होवे।

अधीक्षण यंत्री
हाउसिंग फॉर ऑल
नगर पालिक निगम, भोपाल

पृष्ठांकन क्र. ...../एच.एफ.ए./2022 भोपाल, दिनांक...../...../2022

प्रतिलिपिः-

1. आयुक्त महोदय, नगर पालिक निगम, भोपाल की ओर निज सहायक के माध्यम से सादर सूचनार्थ।
2. अपर आयुक्त (एच.एफ.ए.), नगर पालिक निगम, भोपाल की ओर सादर सूचनार्थ।
3. श्री सचिन साहू सहायक यंत्री झील संरक्षण प्रकोष्ठ, नगर पालिक निगम भोपाल की ओर सूचनार्थ।

अधीक्षण यंत्री
हाउसिंग फॉर ऑल
नगर पालिक निगम, भोपाल

कार्यालय नगर पालिक निगम भोपाल

प्रधानमंत्री आवास योजना (PMAY)
हाउसिंग फॉर ऑल प्रकोष्ठ (HFA CELL)
तृतीय तल, आई.एस.बी.टी. भवन, होशंगाबाद रोड, इंदीरागंज, भोपाल -462011

(14)

क्र. 116 / एच.एफ.ए. / 2022 भोपाल, दिनांक 19 / 08 / 2022

//कार्यालीन आदेश//

नगर पालिक निगम भोपाल के जोन क्र.-00 अंतर्गत बड़े तालाब के किनारे भदभदा परिक्षेत्रांतर्गत (होटल ताज के सामने) विद्यमान झुग्गियों के सर्वे, सत्यापन, हितग्राही चयन, मार्जिन मनी, पूर्ण राशि, फाईल तैयार करना व बैंक लिंकेज इत्यादि कार्यो हेतु निम्नानुसार दल का गठन किया जाता है-

क्र.	अधिकारी / कर्मचारी	पदनाम	सर्वे हेतु नामांकित पद	सौंपे गये दायित्व
1.	श्री टी.सी. पाटया	सहायक यंत्री (एच.एफ.ए.)	दल प्रभारी	बड़े तालाब के किनारे भदभदा परिक्षेत्रांतर्गत (होटल ताज के सामने) विद्यमान झुग्गियों के सर्वे सत्यापन एवं विस्थापन का कार्य
2	श्री शरद द्विवेदी	उपयंत्री (एच.एफ.ए.)	राह दल प्रभारी	
3.	श्री दीपक सोरहा	उपयंत्री (एच.एफ.ए.)	राह दल प्रभारी	
4.	श्री हरीष उरगानो	जोनल अधिकारी (एच.एफ.ए.)	सदस्य	
5.	श्री अकील अख्तर	डी.एस.एस. (एच.एफ.ए.)	सदस्य	
6.	श्री लेखेन्द्र शाक्य	डी.एस.एस. (एच.एफ.ए.)	सदस्य	
7.	श्री राहुल गेश्राम	दै.वे.भो.	सहायक	
8.	श्री अरविन्द डागर	दै.वे.भो.	सहायक	
9.	श्री विवेक सिकरवार	दै.वे.भो.	सहायक	
10.	झील संरक्षण प्रकोष्ठ	से नामांकित अधिकारी / कर्मचारी (कुल 4 सदस्य)		

उपरोक्तानुसार सर्वे दल बड़े तालाब के किनारे भदभदा के पास स्थित झुग्गी वासित के परिवारों के सर्वे सत्यापन, हितग्राही चयन, मार्जिन मनी, पूर्ण राशि, फाइल तैयार करना व बैंक लिकेज इत्यादि कार्यो को सम्पादित करेगें।

नोट- दै.वे.भो. कर्मचारियों के लिए यह आदेश नियुक्ति अथवा नियुक्ति का भाग नही है। यह केवल तत्कालिक व्यवस्था है।

अधीक्षण यंत्री
(एच.एफ.ए.)
नगर पालिक निगम, भोपाल

पृ. क्र. ____ / एच.एफ.ए. / 2022 भोपाल, दिनांक ____ / ____ / 2022

प्रतिलिपि :-

1. आयुक्त महोदय नगर पालिक निगम, भोपाल की ओर निज सहायक के माध्यम से सूचनार्थ प्रेषित।
2. अपर आयुक्त महोदय (एच.एफ.ए.), नगर पालिक निगम, भोपाल की ओर सूचनार्थ प्रेषित।
3. अधीक्षण यंत्री (झील संरक्षण प्रकोष्ठ) नगर पालिक निगम, भोपाल की ओर सूचनार्थ प्रेषित।
4. संबंधित श्री ..... की ओर सूचनार्थ व पालनार्थ प्रेषित।

अधीक्षण यंत्री
(एच.एफ.ए.)
नगर पालिक निगम, भोपाल